

ITEM NO.6

COURT NO.13

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 5657-5658/2022

(Arising out of impugned final judgment and order dated 06-09-2021 in WC No. 4340/2021 05-01-2022 in SA No. 230/2021 passed by the High Court Of Judicature At Allahabad)

MAULANA MOHAMMAD ALI JAUHAR TRUST LUCKNOW Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS. Respondent(s)

(IA No.47176/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.47178/2022-EXEMPTION FROM FILING O.T.)

Date : 18-04-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Mr. Kapil Sibal, Sr.Adv.
Mr. Wasim Qadri, Sr.Adv.
Mr. Jubair Ahmad Khan, Adv.
Mr. Nizam Pasha, Adv.
Mr. Saeed Qadri, Adv.
Mr. Tamim Qadri, Adv.
Mr. Mohammad Ibrahim, Adv.
Mr. Udit Singh, AOR

For Respondent(s) Mr.Tushar Mehta, SG
Ms. Harshita Raghuvanshi, Adv
Mr. Vishwa Pal Singh, AOR
Mr. Tanmaya Agarwal, AOR
Mr. Wrick Chatterjee, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard.

Leave granted.

In the meanwhile, the operation and effect of the order impugned passed by the Ld.Single Judge dated 06.09.2021 of the High

Court of Judicature at Allahabad shall remain stayed and the parties shall maintained status quo in reference to the subject property in question.

List for hearing in the month of August, 2022.

Parties are liberty to complete the pleadings in the meantime.

(NIRMALA NEGI)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)